

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.
OA. 1337/95.

Date of order: 9.11.1995.

Between:-

D. Satyanarayana ... Applicant.

And

1. Union of India rep. by Secretary, Ministry of Defence, New Delhi.
2. Flag Officer Commanding in Chief, Eastern Naval Command, H.Q. Visakhapatnam-14.
3. Base Vitualling Officer, B.Y. Yard, Visakhapatnam-9.

... Respondents.

Counsel for the Applicants: Mr. P. B. Vijaya Kumar

Counsel for the Respondents: Mr. N. V. Raghava Reddy

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

Hon'ble Tribunal made the following order:-

Admit. List it for final hearing along with
OA. 936/95.

2. It is stated that the applicant's services are terminated in August, 1995. The learned counsel for the applicant further states that the case of the applicant herein is similar to the case of the applicant in OA. 936/95. In the circumstances, we follow the same interim order given in the above referred O.A.
3. The Respondent No. 3 is directed to re-engage the applicant, if there is work and there is need for man power. Applicant should be re-engaged in preference to freshers without any retrenchment to any Casual Labourer who are already in service.

*AmR/2
3/11/95*
Dy. Registrar (Judl)

Copy to:-

1. Secretary, Union of India, Ministry of Defence, N. Delhi.
2. Flag Officer Commanding in Chief, Eastern Naval Command, H.Q. Visakhapatnam-14.
3. Base Vitualling Officer, B.Y. Yard, Visakhapatnam-9.
4. One copy to Mr. P. B. Vijaya Kumar, Advocate, CAT, Hyd.
5. One copy to Mr. ~~RxRxxRxxRxxRxx~~ N. V. Raghava Reddy, CGSC, CAT, Hyd.
6. One spare copy.

kku.

CA. 1337/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 9-11-1995

ORDER/JUDGMENT

M.C.A./R.A./C.A.NO.

in

O.A.No. 1337/95

T.A.No. _____

(W.P.No. _____)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

